

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

CCP No. 21/2012 in Original Application No: 363/2011

This, the 22nd day of January, 2013

HON'BLE MR. JUSTICE ALOK KUMAR SINGH, MEMBER (J)
HON'BLE MR. D.C. LAKHA, MEMBER (A)

Daya Shankar Tiwari aged about 51 years son of Sri Phuleshwar Tiwari resident of LD 25 L, Railway Colony, Terhi Pulia, Alambagh, Lucknow.

Applicant.

By Advocate: Praveen Kumar

Versus

1. Sri Jaideep Rai, the Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
2. Sri Janardan Singh, the Sr. Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

Respondents.

By Advocate: Sri Dharmendra Awasthi for Sri M.K.Singh

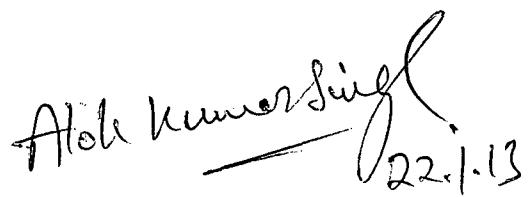
ORDER (ORAL)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Learned counsel for petitioner submits that he has filed an O.A. impugning the order which has been passed in furtherance of this Tribunal's order dated 18.11.2011 in O.A. No. 363/2011 and therefore, this contempt petition is not required to be pursued.

2. In view of the above, this contempt petition is struck of. Notices stand discharged.


(D.C. LAKHA)
MEMBER (A)


(JUSTICE ALOK KUMAR SINGH)
MEMBER (J)

HLS/-